### GOVERNMENT OF INDIA MINISTRY OF TOURISM

# LOK SABHA UNSTARRED QUESTION NO.4355 ANSWERED ON 07.01.2019

### MANDATES FOR ECO-TOURISTS SITES

#### 4355. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of TOURISM be pleased to state:

- (a) whether the Government proposes to make it mandatory for the eco-tourists sites located, developed & operating in the forest areas of the States to get clearance under Forests Conservation Act (FCA);
- (b) if so, the details thereof; and
- (c) the list of such eco-tourism sites developed in forest areas, State-wise along with the list of the sites yet to get clearance?

#### ANSWER

# MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE) (SHRI K.J. ALPHONS)

(a) to (c): As per the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, any activity including ecotourism projects implemented in Public Private Partnership (PPP) mode requires prior approval of Central Government under the Forest (Conservation) Act, 1980. The State-wise eco-tourism sites developed is not compiled in the MoEF&CC and presently no proposal is pending clearance under the Forest (Conservation) Act, 1980 in the Ministry for development of eco-tourism sites in forest areas.

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